

THE GAZETTE OF INDIA
EXTRAORDINARY
PART II - Section 3- Sub-section (ii)

Ministry of Finance
(Department of Revenue)
(Central Board of Direct Taxes)
New Delhi, the 29th June, 2006

S.O. 963(E).- In exercise of the powers conferred by sub-clause (i) of clause (b) of the Explanation to section 54EC of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the bonds for an amount of Rupees one thousand five hundred crores (redeemable after three years) to be issued by the National Highways Authority of India constituted under section 3 of the National Highways Authority of India Act, 1988 (68 of 1988), during the financial year 2006-07 as 'long-term specified asset' for the purpose of the said section.

[Notification No. 142/2006/ F.No. 142/09/2006-TPL]

SHARAT CHANDRA , Director

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PART II - Section 3- Sub-section (ii)

Ministry of Finance
(Department of Revenue)
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New Delhi, the 29th June, 2006

S.O. 964(E).- In exercise of the powers conferred by sub-clause (ii) of clause (b) of the Explanation to section 54EC of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the bonds for an amount of Rupees four thousand five hundred crores (redeemable after three years) to be issued by the Rural Electrification Corporation Limited, a company formed and registered under the Companies Act, 1956 (1 of 1956), during the financial year 2006-07 as 'long-term specified asset' for the purpose of the said section.

[Notification No. 143/2006/ F.No. 142/09/2006-TPL]

SHARAT CHANDRA , Director